

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1779
ANSWERED ON:23.03.2012
POWER TARIFF
Gavit Shri Manikrao Hodlya

Will the Minister of POWER be pleased to state:

- (a) whether the power tariff has registered an exorbitant hike in the National Capital Territory (NCT) of Delhi during the past one year;
- (b) if so, the details thereof;
- (c) whether private power distribution companies in the NCT of Delhi are earning huge profits or are deliberately showing losses;
- (d) if so, whether the Government is contemplating to investigate into the matter through any independent agency; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) & (b) : Delhi Electricity Regulatory Commission (DERC) revised tariff vide its Tariff Orders dated 26.8.2011 which became effective from 1.9.2011. The details of the revised tariff for various categories of consumers are at Annex-I.

(c) : Based on the information given by the distribution companies to DERC the statement showing audited Profit & Loss (after tax) for FY 2009-10 and 2010-11 in respect of the three DISCOMs i.e. BSES Rajdhani Power Limited (BRPL), BSES Yamuna Power Limited (BYPL) and New Delhi Power Limited is given at Annex-II.

(d) & (e) : Determination of tariff for distribution of electricity in the NCT of Delhi is done by the DERC which is the Appropriate Commission and Government of NCT, Delhi is Appropriate Government in this context as per the Electricity Act, 2003. DERC has informed that in the process of tariff determination, the Commission carries out various prudence checks while considering the tariff petitions submitted by the respective distribution utilities. Information available from the audited accounts, the cash flows available to meet the various heads of expenditure, power purchase requirement, expected revenue from sales, Aggregate Technical & Commercial loss levels, return on capital employed, depreciation etc., apart from the comments received from various stakeholders and inputs received during Public Hearings conducted by the Commission is also taken into consideration.

Government of NCT, Delhi has informed they have decided for the audit of the Private Distribution Companies' accounts by the Comptroller and Auditor General of India.